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Title: Regarding functioning of Integrated Tribal Development Authority.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I am bringing to the notice of the House a very important issue connected to the functioning of the Integrated Tribal Development Agency, which was formed under the Registration of Societies Act, and are performing the role of an intermediary organization to facilitate the welfare schemes to the tribals. These ITDAs exist in an area where 50 per cent of the population is tribals.

Though the purpose of the ITDA is to facilitate the development of tribal areas, the ITDAs have become agencies of high corruption and misappropriation. I appreciate the initiative taken by the Government to support the tribals. Thousands of crores of rupees are being funded through the ITDAs, but these ITDAs have been handling the administration in a single-window system and are not involving any of the public representatives. No proper statistics are maintained till date upon the expenditure that is incurred. For the past 30 years, almost every year they are incurring an expenditure of Rs. 10,000 crore. Till now, 50 per cent of the roads are not laid; electricity, 30 per cent is yet to be done; and even today the students in welfare schools are yet to be given good food and the schools have to be renewed. So many things are pending under this institution.

I would request the hon. Minister to conduct a review of its functioning and works undertaken by ITDA during the past 30 years and thereby render justice to the tribals.